

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA No. 529/ 2024

In the matter of:

News item titled "MCD's First Engineered Landfill Opens" appearing in
The Times of India dated 13.03.2024

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Through

Puja Kalra

PUJA S. KALRA
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Chamber-430, Block-I,
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New Delhi

Dated:- 12/12/24

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 529/ 2024

News item titled titled "MCD's First Engineered Landfill Opens"
appearing in the Times of India dated 13.03.2024

**SUBMISSIONS ON BEHALF OF THE RESPONDENT /
MUNICIPAL CORPORATION OF DELHI (MCD) IN
RESPONSE TO THE THIS HON'BLE NGT COURT ORDER
DATED 29.08.2024.**

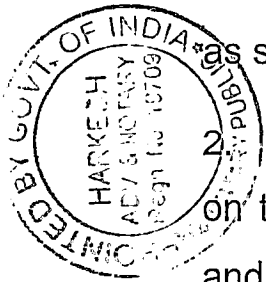
I, Manish Jain S/o Late Sh. D.C. Jain, Executive Engineer
(WtE), Municipal Corporation of Delhi on behalf of the
Municipal Corporation of Delhi.

I, the above named deponent do hereby solemnly affirm
and declare as under :-

1. That I am presently posted as Executive Engineer, (WTE)
MCD, New Delhi and is conversant with the facts of the case
based on the official records maintained by the department, am
as such competent to depose thereto.

2. That the deponent being aware of the facts of the case
on the basis of record available in the office and having read
and understood the contents of the aforesaid Petition, is
competent to depose by way of the present status report in my
official capacity as stated above.

3. That the present matter is registered *suo-motu* on the
basis of the News item titled "MCD's First Engineered Landfill
Opens" appearing in The Times of India dated 13.03.2024 and



A handwritten signature in black ink, appearing to be 'Manish Jain', located at the bottom right of the page.

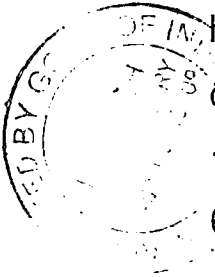
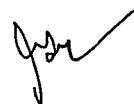
the matter relates to the opening of Delhi's first Engineered landfill in Tehkhand, Okhla (South East Delhi).

4. That Hon'ble NGT order dated 29.08.2024 directed to place the material on record showing that the siting criteria as prescribed in Schedule-I of the MSW Rule is duly satisfied and also the orders/proceedings of the competent authority in this regard.

5. In this regard, it is pertinent to submit here that presently there are two Waste to Energy (WtE) plants operating in South Delhi area of Delhi to process Municipal Solid Waste (MSW).

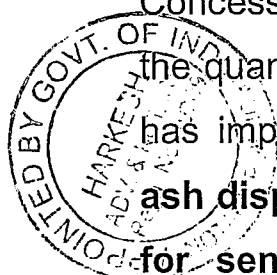
The first plant is named as M/s Timarpur Okhla Waste Management Company Limited (TOWMCL) located at Old NDMC Compost Plant, Behind CRRI, Mathura Road, New Delhi, of having capacity $1950 \pm 10\%$, out of which only $1550 \pm 10\%$ is taken from MCD and another Waste to Energy plant is located near DTC Depot Tehkhand, Okhla named as M/s Tehkhand Waste to Electricity Project Limited (TWEPL), of having capacity $2000 \pm 20\%$ which takes total MSW from MCD only. Both plants cumulatively generates Bottom Ash approx. 15 - 20 % of total MSW received at plant, amounting approx. 650 - 700 MT per day.

Presently, the concessionaire is utilizing 40-50% of total bottom ash at construction site of 6-lane Access Controlled highway from NTPC Eco Park to Faridabad Toll Plaza. However, this is subject to the availability of sites and their requirements for such materials.



Moreover, in order to promote the utilization of Bottom Ash/ Inert, the Concessionaire has installed a Brick manufacturing plant (capacity 20,000 bricks/day) for utilization of 45 tons/day of fly ash generation at Timarpur Okhla Waste Management Company Limited (TOWMCL). In addition to this, TOWMCL manufactured paver blocks and Kerb Stones from the Bottom Ash. However, these Fly ash-bricks and Bottom ash- paver blocks are costlier than the Red Bricks and Concreted Paver blocks respectively and **commercially, not self-sustaining**. Presently, bricks/ paver blocks are manufactured only for internal use at the WtE plants sites wherever required.

Further, in order to waste minimization and resource recovery, the Municipal Corporation of Delhi (MCD) has undertaken several measures to encourage the Concessionaire for utilization of bottom ash, thereby reducing the quantity being disposed of at the E-SLF. Notably, the MCD has imposed **Reject Handling Charges on the quantity of ash disposed off at the E-SLF, which serves as a deterrent for sending the bottom ash to E-SLF and to explore alternative uses of the ash by the Concessionaire operating the WtE plant**. Provided further that, the Residual Inert Matter shall generally be not more than 20% of the MSW delivered at the WtE plant. In addition to this, the Concessionaire also bear the cost of transportation and off-loading of the Residual Inert Matter from the Site to the agreed



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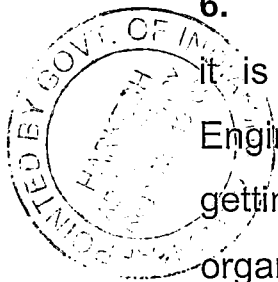
point at the Landfill Site which also encourages Concessionaire to utilize ash for alternative purposes.

The remaining 50-60% of bottom ash is disposed off at SLF Okhla due to absence of large scale, viable utilization options and this bottom ash at some extent is utilizing for construction of Kaccha / WBM road at SLF Okhla which facilitates vehicular movement for bio-mining operations and also utilizes for covering of waste to control methane emissions and other nuisances.

Therefore, the disposal of bottom ash in Engineered Sanitary Landfill (E-SLF) is necessary to manage the quantity of unutilized ash in an environmentally safe manner. This prevents nuisance such as air pollution, water contamination, and uncontrolled dumping

6. That in the context of reply of point no. 3 of Order issued, it is further submitted that the MCD established the said Engineered Sanitary landfill (E-SLF), Tehkhand Okhla after getting necessary clearances / approvals from different Govt. organization. In this regard, the following submission is made as under :-

It is pertinent to mention that Delhi Development Authority (DDA) allotted total 50.43 (35.33 + 15.10) acres of land to MCD (erstwhile SDMC) vide letter Nos. F.23(32) 15/IL/2951 dated 07.03.2017 and F.23(32) 15/IL/3932 dated 08.08.2017. Out of which 47.34 acres of land was actually handed over to the MCD for

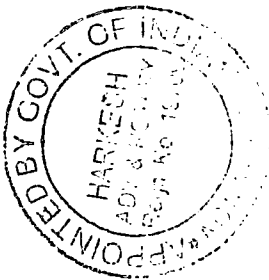


development of Engineered Sanitary Landfill and Waste to Energy Plant at Tehkhand, Okhla (**copy enclosed as Annexure 'A'**).

The Ministry of Environment Forest and Climate Change (MoEF&CC) has issued environmental clearance for said Engineered Sanitary landfill vide their order no F.No.10-8/2018-IA-III dated 29.10.2018 (**copy enclosed as Annexure 'B'**).

Before start of any construction work at site, MCD has applied for Consent to Establish (CTE) for the project in Delhi Pollution Control Committee (DPCC), the same was issued by DPCC vide its consent order No. DPCC/WMC-II/SLF/Tehkhand/CTE ID-14686/2018/7520-7521 dated 10.09.2021(**copy enclosed as Annexure 'C'**).

Further, after completion of the project, MCD has received Consent to Operate (CTO) from DPCC vide their consent order No. DPCC/WMC-II /SLF/Tehkhand/ Public Hearing/ 2018/100-104 dated 18.01.2024 for the proposed E-SLF (**copy enclosed as Annexure 'D'**).



A tender for operation and maintenance of E-SLF has been called upon. This will ensure proper handling and management of bottom ash as per SMW Rules, 2016. Further, in order to minimization of bottom ash received at E-SLF, the tender has a provision that the bottom ash received at E-SLF may be utilized by the agency/contractor anywhere else into useful products for

construction sector, if found suitable as per the SWM 2016 Rules, CPCB guidelines etc. and user keep the proceeds as its revenue from the project.

It is pertinent to mention here that all the necessary terms & conditions of Consent to Operate (CTO), CPCB guidelines and SWM Rules 2016 to be followed, has been incorporated in the Request for Proposal (RFP) document of the tender. Further, it is also ensured that all the conditions will be complied by the contractor during operation of the Engineered Sanitary Landfill (E-SLF).



DEPONENT

Pragya Kalyan
07/12/2024/1999
VERIFICATION:
I Identify the Dependent Executant

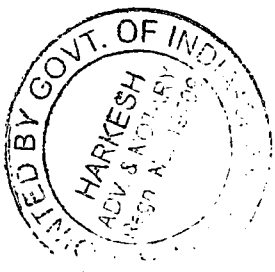
12 DEC 2024

Verified at Delhi on this 12th day of December 2024

that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.



DEPONENT



ATTESTED

NOTARY PUBLIC

12 2 DEC 2024

ANNEXURE - A 7
DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
A-216, Vikas Sadan, INA, New Delhi - 110023

No F.23(32)15/IL/ 2951

Dated: 07.03.2017

To

The Commissioner,
South Delhi Municipal Corporation,
9th Floor, Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi-110002.

Sub: **Allotment of land measuring 35.33 acres for Solid Waste Management facility /Sanitary land fill at Tehkhand, Okhla Industrial Area, Phase-I, New Delhi.**

Sir,

Pursuant to the approval of the competent authority under the provisions of DDA (Developed Nazul land) Rules, 1981, it is proposed to allot to **South Delhi Municipal Corporation** a land measuring **35.33 acres for Solid Waste Management Facility/Sanitary Land Fill at Tehkhand, Okhla Industrial Area, Ph.I** as per the following terms and conditions:

1. That the land is allotted to **South Delhi Municipal Corporation, at Tehkhand, Okhla Industrial area, Ph.I** measuring **35.33 @ Rs. 1/- per acre.**
 - (i) The allotted land shall be used for the purpose for **Solid Waste Management/Sanitary Land Fill at Tehkhand, Okhla Industrial area, Ph.I** and for no other purpose.
 - (ii) The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the prior consent in writing of the Lessor.
 - (iii) The lease deed shall be executed and got registered by the Allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
 - (iv) That all other conditions as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of lease deed can be procured from the office of DDA.
 - (v) If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the lessor (PRESIDENT OF INDIA)DDA without any compensation to the allottee.

Tommy
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- (vi) If the allotment is cancelled for breach of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment after taking over possession.
3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS".
4. If the above terms and conditions are acceptable to you, the acceptance thereof with attested undertaking be sent to the undersigned along with the amount of Rs.1/- per acre. The said amount can be deposited in the bank counter situated at I.N.A. office complex and copy of the same may be sent to this office.
5. The payment and the acceptance letter with the required undertaking may be sent within the 60 days.
6. No property development permitted on the allotted land.

Details of Demand :

- | | |
|---|------------------------|
| 1. Premium of land measuring
35.33 acres @ Rs. 1/ per acre | Rs.36.00 (rounded off) |
| 2. Ground Rent @ 2.5% P.A.
on premium | |
| 3. Documentation Charges | Rs.45.00 |
| Total | Rs.81.00 |

Yours faithfully,



(Tejpal Singh)
Dy. Director (I.L)

Copy to:-

1. Chief Engineer (South Zone) , DDA , Khel Gaon,
2. Commissioner (Plg), DDA, Vikas Minar,
3. AO (IL), DDA
4. AD(Survey)/IL

Dy. Director (I.L)

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
A-216, Vikas Sadan, INA, New Delhi - 110023

No. F.23(32)15/IL/ 3932

Dated 08.8.17

To

The Commissioner,
 South Delhi Municipal Corporation,
 9th Floor, Dr. S.P. Mukherjee Civic Centre,
 Jawahar Lal Nehru Marg,
New Delhi - 110002

Sub: Allotment of land measuring 15.101 Acre for setting up of Waste to Energy Plant at Tehkhand, Okhla Industrial Area, Phase-I.

Sir,

Pursuant to the approval of the Competent Authority, under the provision of DDA (Developed Nazul land) Rules, 1981 it is proposed to allot to South Delhi Municipal Corporation land measuring 15.101 Acres for setting up of Waste to Energy Plant at Tehkhand, Okhla Industrial Area, Phase-I, as per the following terms conditions amongst others:-

1. That the land is allotted to the **South Delhi Municipal Corporation Tehkhand, Okhla Industrial Area, Phase-I** measuring 15.101 Acres @ Re 1/- per acre.
 - (i) The allotted land shall be used for the purpose for solid Waste Management/Sanitary Land Fill at Tehkhand Okhla Industrial Area, Phase-I, and for no other purpose.
 - (ii) The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the prior consent in writing of the lessor.
 - (iii) The Lease Deed shall be executed and got registered by the Allottee at its own cost as and when called upon to do so, by the lessor (PRESIDENT OF INDIA)/DDA.
 - (iv) That all other conditions as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee.
 - (v) If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the lessor (PRESIDENT OF INDIA)/DDA without any compensation to the allottee.

10/8/17

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- (vi) If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment after taking over possession.
 3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS".
 4. This additional allotment measuring 15.101 acres will be inclusive of 3.084 Acres and will also include Green Belt, subject to fulfillment of following requirements as per MPD 2021/Gaz. Notification of issued by Ministry of Environment Forests & Climate change. "The Green belt/buffer after ensuring road of 45 m R/w as per Zonal plan & "Specification for Sanitary Landfills" as per Gaz. Notification issued by the landfill site shall be 100 meter away from river, 200 meter from a pond, 200 meter from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However in a special case, landfill site may be set up within a distance of 10 and 20 km away from the Airport/Air Force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulation, wetland critical habitat areas, sensitive eco-fragile area"
 - The allotment will be subject to further verification of TSS, (provided by SDMC and Engineering Wing of DDA) change of land use and status of land and litigation.
 5. The allottee shall pay cost of fencing/boundary wall if any, as and when demanded by DDA.
 6. If the above terms and conditions are acceptable to SDMC, the acceptance thereof with attested undertaking sent to the undersigned along with the demand draft for Rs. 57/- i.e. (cost of land in respect of 12.017 acres Rs. 12/- (as the payment of the same already received as a part of earlier allotment- [i.e. 15.101-3.084 acre] + + documentation Charge Rs.45/- (Rupees Fifty seven only) in favour of D.D.A within 60 days from the date of issue of allotment-cum-demand letter. The said amount can also be deposited in the bank counter situated at I.N.A. office complex and copy of the same may be sent to this office.

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Annexure-B

11

F.No.10-8/2018-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 29th October, 2018

To,

The Executive Engineer
M/s South Delhi Municipal Corporation
Civic Centre Minto Road
New Delhi - 100002
E-mail: sangammediserve@gmail.com

Subject: Proposed Sanitary Landfill at Tehkhand, Okhla, South East Delhi, Delhi by M/s South Delhi Municipal Corporation Delhi - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IAVDL/MIS/71829/2017 dated 28th July, 2018, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Proposed Sanitary Landfill at Tehkhand, Okhla, South East Delhi, Delhi by M/s South Delhi Municipal Corporation Delhi, was considered by the Expert Appraisal Committee (Infra-2) in its 33rd meeting held on 9-10 August, 2018 and 34th meeting held on 24-26 September, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

- (i) The municipal waste generation in SDMC area is approximately 3600 TPD. Existing Okhla Landfill site was commissioned in the year 1996 and due to non-availability of sufficient waste processing facility, per-force dumping of Solid Waste to the extent of 1800 TPD is dumped existing landfill site. The existing landfill site is full to its capacity and heaps of more than 60 m have been formed. Hence, it has been decided to scientifically close/re-mediate the existing Okhla landfill site. As old Landfill site will be closed, it was decided that a new Sanitary Landfill will be established on recently allotted 32.34 acres of land near the existing dumpsite.
- (ii) The name of the project is 'Proposed Sanitary Landfill at Tehkhand Okhla'. The total plot area for the proposed project is 32.34 acres.
- (iii) ToR was granted to the project by MoEFCC vide letter No. 10-8/2018-IA-III dated 5th April, 2018.
- (iv) Public hearing was held on 18th July 2018 at the project site near Existing SLF/Tehkhand Bus Depot, Tehkhand, Maa Anandmai Marg, New Delhi.

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- (v) Water requirement, during Construction Phase will be 10 KLD, which will be sourced from Tankers Supply and during Operation Phase will be 406 KLD and sourced from Delhi Jal Board & Treated sewage water from Okhla STP.
- (vi) Hazardous waste shall be managed in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended from time to time. Leachate Generation will be 100 KLD which will be treated in Leachate Treatment Plant.
- (vii) Name of eco-sensitive area and distance from the project site: Asola Wildlife Sanctuary approx. 3.5 km - SW, Okhla Bird Sanctuary approx. 6 km - NE and National Zoological Park 10 km - NW.
- (viii) Estimated Project Cost is Rs. 45 Crore.
- (ix) Employment potential: Development of project will provide employment opportunity to local skilled, unskilled & semiskilled people during construction phase.
- (x) Benefits of the project: Reduction of groundwater contamination through leachate collection and treatment and control of surface water contamination through runoff reduction of air contamination due to gases, litter, dust, or bad odour; control of other problems due to rodents, pests, fire, bird menace and Safety against Slope failure and reduction in soil erosion, etc.

3. The project/activity is covered under category B of item 7(i) 'Common-Municipal Solid Waste Management Facility' of the Schedule to the EIA Notification, 2006 and its subsequent amendments, and requires appraisal at State level by SEIAA/SEAC, Delhi. However, due to applicability of General Condition i.e. Inter-State boundary of Delhi and Haryana falls at approx. 200 m in South Direction, the proposal becomes category A and is appraised at Central Level.

4. The proposal was considered by EAC (Infra-2) in its 33rd meeting held on 9-10 August, 2018 and 34th meeting held on 24-26 September, 2018. During the deliberation, the project proponent informed that this is a proposal for new sanitary landfill site as per SWM Rules, 2016. The project is not an extension of landfill site. The land parcel on which new sanitary landfill is proposed to be established is not contiguous to the existing sanitary landfill. The project proponent has also informed that there is no authorize habitation is present within 200 mts. However, there is an encroachment on the Government land in the shape of J J Cluster adjoining to the proposed site. Against allotment of two pieces of land (totaling to 50.431 acres), only 47.34 acres has been handed over by DDA to SDMC. The balance DDA land and other adjoining land is under unauthorized occupation by Jhuggi/Jhopri. SDMC vide letter dated 28.08.2018 has requested DDA to remove the said J J cluster from the site. SDMC shall be developing a green belt of 30 mt width all around the proposed facility to act as a buffer with the surroundings.

5. During deliberation, the project proponent informed that 466 (462 trees of Kikar) trees will be felled and 45 trees (Sheesam) will be transplanted with prior permission from the concerned Authority. The Committee advised the project proponent to minimize the cutting/transplantation of trees as much as possible. The EAC, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental

Clearance to the project 'Proposed Sanitary Landfill at Tehkhand, Okhla, South East Delhi, Delhi by M/s South Delhi Municipal Corporation Delhi, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) The Project proponent shall comply with the observations and the recommendations given by Central Empowered Committee vide dated 13.12.2017 in Application No. 1414 of 2017 and also mentioned in the Order dated 16th July, 2018 of Hon'ble Supreme Court in Writ Petition(s) (Civil) No(s).202/1995 in the matter of T.N. Godavarman Thirumulpad Versus Union of India and Ors.
- (iii) Air pollution control device viz. gas quencher; treatment with mixture of hydrated lime and activated powder for adsorption of partial acidity and VOCs (if any); bagfilter/ESP for removal of particulate matter; ventury scrubber followed by packed bed scrubber with caustic circulation to neutralize the acidic vapours in flue gas; and demister column for arresting water carry over will be provided to the incinerator. Online pollutant monitoring shall be provided as per CPCB guidelines for monitoring particulate matter, SO₂, NO_x and CO from the incinerator stack. The periodical monitoring of Dioxins and Furans in the Stack emissions shall be carried out.
- (iv) No tree can be felled/transplant unless exigencies demand. Where absolutely necessary, tree felling shall be with prior permission from the Tree Authority constituted as per the Delhi Preservation of Trees Act, 1994 (Delhi Act No. 11 of 1994). Old trees should be retained based on girth and age regulations as may be prescribed by the Forest Department. Where the trees need to be cut/transplanted with prior permission from the concerned local Authority, compensatory plantation in the ratio of 1:10 (i.e. planting of 10 trees for every 1 tree that is cut/ non-survival of any transplanted tree) shall be done and maintained. Plantations to be ensured species (cut) to species (planted).
- (v) Green Belt along the periphery in 3 tier.
- (vi) The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping.
- (vii) Analysis of Dioxins and Furans shall be done through CSIR – National Institute for Interdisciplinary Science and Technology (NIIST), Thiruvananthapuram or equivalent NABL Accredited laboratory.
- (viii) No fresh water to be used except for potable use.
- (ix) Sufficient number of Piezometer wells shall be installed in and around the project site to monitor the ground water quality in consultation with the Delhi Pollution Control Committee / CPCB. Trend analysis of ground water quality

shall be carried out each season and information shall be submitted to the DPCC and the Regional Office of MoEF&CC.

- (x) Ground water monitoring for Physico-Chemical parameters to be carried out and record maintained by providing piezometric wells along the flow channel (up and down).
- (xi) Leachates to be collected and utilized within project after proper treatment.
- (xii) Ambient air quality monitoring shall be carried out in and around the landfill site at up wind and downwind locations.
- (xiii) The depth of the land fill site shall be decided based on the ground water table at the site.
- (xiv) Environmental Monitoring Programme shall be implemented as per EIA report and guidelines prescribed by CPCB for hazardous waste facilities. Periodical ground water/soil monitoring to check the contamination in and around the site shall be carried out.
- (xv) The Company shall ensure proper handling of all spillages by introducing spill control procedures for various chemicals.
- (xvi) All leachates arising from premises should be collected and treated in the ETP followed by RO. RO rejects shall be evaporated in MEE. Toxicity Characteristic Leaching Procedure (TCLP) test to be performed on leachates.
- (xvii) The Company shall review the unit operations provided for the treatment of effluents, specially the sequencing of MEE after tertiary treatment, the source of permeate when no R.O. is recommended and the treatment of MEE condensate. The scheme for treatment of effluents shall be as permitted by the Pollution Control Board/Committee under the provisions of consent to establish.
- (xviii) On line real time continuous monitoring facilities shall be provided as per the CPCB or State Board Directions.
- (xix) Scrubber water, leachate water or wheel wash effluent shall be treated in the effluent treatment plant followed by RO to achieve zero liquid discharge.
- (xx) Gas generated in the Land fill should be properly collected, monitored and flared.
- (xxi) Project Proponent shall develop green belt, as committed. At least 30 m thick greenbelt shall be developed in the periphery of sanitary landfill facility.
- (xxii) Pre medical check-up to be carried out on workers at the time of employment and regular medical record to be maintained.
- (xxiii) Emergency plan shall be drawn in consultation with DPCC/CPCB and implemented in order to minimize the hazards to human health or environment from fires, explosion or any unplanned sudden or non sudden release of hazardous waste or hazardous waste constituents to air, soil or surface water.
- (xxiv) Rain water runoff from the landfill area shall be collected and treated in the effluent treatment plant.
- (xxv) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May 2018, and as proposed a fund of Rs. 90 lakh @2.0% of project cost shall

be earmarked for activities under Corporate Environment Responsibility (CER). The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Lucknow.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a


copy of the same shall be forwarded to the Regional Office of this Ministry at Lucknow.


- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
 - (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.
 - (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
 - (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
5. This issues with the approval of the Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Secretary, Department of Environment, Government of Delhi, New Delhi.
- 2) The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow - 226024.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Delhi Pollution Control Committee, Department of Environment, Government of N.C.T. Delhi, 4th Floor, ISBT Building, Kashmere Gate, Delhi.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.
- 7) MoEFCC website.


(Kushal Vashist)
Director

	DELHI POLLUTION CONTROL COMMITTEE
	DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 4 th & 5 th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dpec.delhigovt.nic.in
F. No. DPCC/WMC-II/SLF/Tehkhand/CTE ID -144686/ 2018 /7520-7521	Dated : 10.09.2021

CONSENT ORDER

Name of the Unit/ : Engineered Sanitary Landfill of South Delhi Municipal Corporation at Tehkhand, Okhla

Address : Tehkhand Village, Okhla, Delhi - 110020

Date of Issuance : 10.09.2021

Activity : Engineered Sanitary Landfill for Municipal Solid Waste

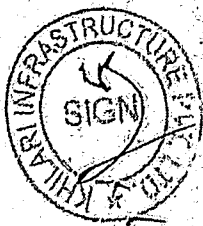
This Consent to Establish is hereby granted under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 under RED Category. This Consent is subject to the Terms and Conditions enclosed herewith for compliance.

This Consent to Establish is being issued with reference to Application ID 144686 and valid upto 17.12.2021.

Enclosure: Terms and Conditions of Consent to Establish

Asstt. Environmental Engineer

(Verified by)
M.I. SIDDIQUI
AEE



Senior Environmental Engineer
(Issuing Authority)

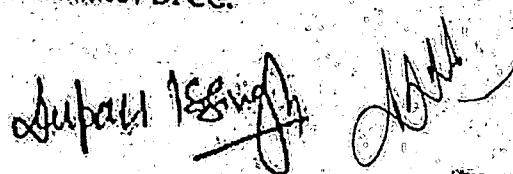
DEEPAK KR. SINGH
Senior Environmental Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

EXECUTIVE ENGINEER (QC)
SOUTH DELHI MUNICIPAL CORPORATION

Terms and Conditions of Consent to Establish under the Air & Water Acts in respect of Proposed Engineered Sanitary Landfill of South Delhi Municipal Corporation for Municipal Solid Waste at Tehkhand, Okhla, Delhi -110020.

1. The Consent to Establish is granted for the activity of Engineered Sanitary Landfill for Municipal Solid Waste at Tehkhand, Okhla, Delhi - 110020 with the condition that Project Proponent shall follow the specifications for Sanitary Landfills and other provisions of the Solid Waste Management Rules, 2016.
2. The Consentee shall dispose only Ash / Inert material / Rejects including Ash / Inert / Rejects generated from existing Waste to Energy Plant at Okhla & upcoming Waste to Energy Plant at Tehkhand in the area of South Delhi Municipal Corporation in the Engineered Sanitary Landfill at Tehkhand.
3. The Consentee shall comply with the conditions prescribed by the Ministry of Environment, Forest and Climate Change (MOEF&CC), Govt. of India in the Environmental Clearance issued vide letter F. No. 10-8/2018-1A-III Dated 29.10.2018 for "Proposed Sanitary Landfill at Tehkhand Okhla, South East Delhi, Delhi by M/s South Delhi Municipal Corporation".
4. The Consentee shall comply with the observations and the recommendations given by Central Empowered Committee vide Report dated 13.12.2017 in Application No. 1414 of 2017 and also mentioned in the Order dated 16.07.2018 of Hon'ble Supreme Court in Writ Petition(s) (Civil) No(s). 202/1995 in the matter of T. N. Godavarmian Thirumulpad Versus Union of India and Ors.
5. The Consent is Activity specific and based on the information provided in the Consent Application along with the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee (DPCC). The Consentee shall apply for fresh consent in case of any change in the activity / process.
6. The Consentee shall display the Name of the Facility along with its Address, Name of the Project Incharge / Director etc., Contact Phone No(s) and its Activities on a Display Board to be placed / fixed at the main gate of the Facility.
7. The Consentee shall not extract Ground Water without permission from Delhi Jal Board / CGWA, as per the various Orders / Notifications issued in this regard.
8. The Consentee shall develop and set up the Engineered Sanitary Landfill as per the provisions of Solid Waste Management Rules, 2016, Guidelines of Ministry of Urban Development, Govt. of India and Central Pollution Control Board in this regard from time to time. Temporary storage facility for solid waste shall be established at the landfill site to accommodate the waste in case of non-operation of facility during emergency or natural calamities.
9. The Consentee shall comply with the provisions of the Environment (Protection) Act, 1986, as amended to date and Rules made thereunder including following Rules :
 - (i) Solid Waste Management Rules, 2016, as amended to date.
 - (ii) Construction and Demolition Waste Management Rules, 2016, as amended to date.
 - (iii) The Plastic Waste Management Rules, 2016, as amended to date.
 - (iv) The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date.
 - (v) E-Waste (Management) Rules, 2016, as amended to date.
 - (vi) The Batteries (Management and Handling) Rules, 2001, as amended to date.
 - (vii) The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date.

All such wastes if generated from the facility will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor Authorised by MOEF&CC / Central Pollution Control Board / State Pollution Control Board / Committee / DPCC.

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SOUTH DELHI MUNICIPAL CORPORATION

10. The Consentee shall provide and properly maintain the following facilities :

- (i) Fencing / Hedging of the site.
- (ii) Proper gate to monitor incoming vehicles to prevent entry of unauthorised persons and stray animals.
- (iii) Concreted / Paved Approach & Internal Roads to avoid generation of dust particles due to vehicular movement and to ensure free movement of vehicles and other machinery.
- (iv) Waste Inspection facility to monitor waste brought in for landfilling.
- (v) Office facility for record keeping & shelter for keeping equipment and machinery including pollution monitoring equipment. Records / Log Books of Municipal Solid Waste Received for disposal / landfilling. Materials Recovered / Recycled etc. on daily basis.
- (vi) Weigh Bridge to measure quantity of waste brought at the facility. Fire Protection Equipment and other facilities as may be required.
- (vii) Utilities such as drinking water and sanitary facilities (preferably washing / bathing facilities for workers) and lighting arrangements for easy landfill & other operations during night hours.
- (viii) Safety provisions including health inspections of workers.
- (ix) Parking, cleaning, washing of transport vehicles carrying solid waste. The wastewater so generated to be treated in the Leachate Treatment Plant (LTP/ETP) to meet the prescribed standards.

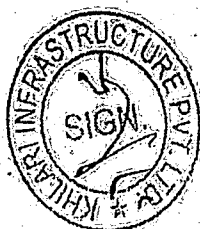
11. The Consentee shall manage the Odour from the facility as per the guidelines of CPCB issued from time to time.

12. The Consentee shall not use fresh water except for potable use. Water requirement of 10 KLD during construction phase will be sourced from tankers supply and water requirement of 406 KLD during operation phase will be sourced from Delhi Jal Board (for potable use only) & Treated Sewage water from Okhla STP (for other usages).

13. The Consentee shall properly collect all the leachate, wheel wash water (from washing of wheels of incoming and outgoing vehicles using Mechanical Wheel Washer) & other waste water including rain water runoff generated from the facility from various sources, treat the same in Leachate Treatment Plant (LTP) / Effluent Treatment Plant (ETP) of 100 KLD Capacity followed by RO. RO rejects shall be evaporated in MEE (Multiple Effect Evaporator). Toxicity Characteristic Leaching Procedure (TCLP) tests shall be performed on leachate. The facility for handling, storage and disposal of LTP/ETP sludge shall be provided. The Consentee shall use / recycle treated effluent from LTP/ETP within the premises of the facility e.g. in Horticulture, Green-Belt / Plantation etc. to achieve zero liquid discharge. Leachate Treatment Plant (LTP) / Effluent Treatment Plant (ETP) shall be designed and installed to meet the prescribed standards as given at Annexure - I.

Electromagnetic Flow Meters shall be provided and maintained at the Inlet & Outlet of the Leachate Treatment Plant (LTP) / Effluent Treatment Plant (ETP) to measure the quantity of Leachate & waste water generated from other sources and its treatment. No Bypass (Pipe / Drain) shall be provided. Records / Logbooks shall be maintained on daily basis for the operation & maintenance of the Leachate Treatment Plant (LTP) / Effluent Treatment Plant (ETP) including Leachate & waste water generated from other sources received, treated & used/recycled, use of various chemicals, Quality of Waste Water at Inlet and outlet of LTP, functioning of various units of LTP/ETP including mechanical Equipment / Parts etc. and shall be produced during the inspection of DPCC official(s).

In no case, leachate shall be released into open environment and arrangements shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concerned authority.



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14. The Consentee shall install Online Continuous Effluent Monitoring System (OCEMS) for the treated effluent from LTP/ ETP as per the guidelines / norms of CPCB and the real-time data shall be transferred to the servers of CPCB and DPCC. Calibration of OCEMS shall be carried out as per the Guidelines / Protocols of CPCB. The Consentee shall ensure that online data of OCEMS shall be cross-checked with manual monitoring to validate the OCEMS results.
15. The Consentee shall treat the waste water generated from toilets & bathrooms in septic tank and dispose the septic tank effluent / septage only through the Authorised Vendor by Delhi Jal Board for treatment of the same in the Sewage Treatment Plant of Delhi Jal Board.
16. The Consentee shall not discharge any Trade Effluent (including Leachate) or Sewage Effluent from the premises of the facility.

Quantum of Effluent Discharge from the facility (i) Trade Effluent - Nil
(ii) Sewage / Domestic Effluent - Nil.

17. The Consentee shall install sufficient number of Piezometer wells in and around the facility to monitor the ground water quality in consultation with Delhi Pollution Control Committee / Central Pollution Control Board. Trend analysis of ground water quality shall be carried out each season and information shall be submitted to Delhi Pollution Control Committee and the Regional Office of MoEF&CC.
18. The Consentee shall monitor Ground Water Quality for physico-chemical parameters through any of the NABL Laboratory registered with MoEF&CC/CPCB and maintain record by providing piezometric wells along the flow channel (up and down).
19. The Consentee shall follow the criteria for specifications for land filling operations and closure on completion of land filling as mentioned in Schedule I of Solid Waste Management Rules, 2016 including following:
- Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste.
 - The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material.
 - Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.
 - After completion of landfill, a final cover shall be designed to minimise infiltration and erosion. The final cover shall meet the following specifications, namely :-
 - The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.
 - On top of the barrier soil layer, there shall be a drainage layer of 15 cm.
 - On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.
20. The Consentee shall follow the criteria for pollution prevention as mentioned in Schedule I of Solid Waste Management Rules, 2016 including following:
- The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the landfilling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimise leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
 - Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides)

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MUNICIPAL CORPORATION

shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo-membrane or geo-synthetic liners, or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.

- (iii) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled / utilized. In no case, leachate shall be released into open environment.
- (iv) Arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. Rain water runoff from the landfill area shall be collected and treated in the LTP/ETP.

21. The Consentee shall adopt and implement adequate safeguards to avoid any contamination of surface as well as ground water as specified in the Acts/Rules.

22. The Consentee shall ensure that adequate measures are taken to minimize the overland surface water flow (especially during monsoon season) in and around the landfill site.

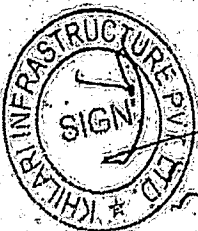
23. The Consentee shall follow criteria for water quality monitoring as mentioned in Schedule I of Solid Waste Management Rules, 2016 including following :

- (i) Before establishing any landfill site, baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post-monsoon period to ensure that the ground water is not contaminated.
- (ii) Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality.
- (iii) The specifications for drinking water quality shall be applicable for monitoring purpose and the same is given at Annexure-II.

24. The Consentee shall provide and maintain landfill gas control system including gas collection system at landfill site to minimize odour, prevent off-site migration of gases and to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geo-membranes in cover systems along with gas collection wells should be considered. The concentration of methane gas at the landfill site shall not exceed 25% of the Lower Explosive Limit (LEL). The landfill gas collected from the facility shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilisation or flaring is not possible.

25. The Consentee shall provide and maintain a vegetative cover over the completed site in accordance with the following specifications : (i) Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted (ii) The selection of plants should be of such variety that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized. (iii) Selected plants shall have ability to thrive on low nutrient soil with minimum nutrient addition (iv) Plantation to be made in sufficient density to minimize soil erosion (v) Green belts shall be developed all around the boundary of the landfill in consultation with Delhi Pollution Control Committee.

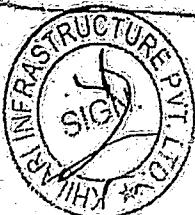
26. The Consentee shall develop & maintain adequate buffer zone / green belt along the periphery of the Facility in 3 Tiers to comply with conditions stipulated in Environmental Clearance given by MoEF&CC. A buffer zone of no development shall be maintained around the facility.



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27. The Consentee shall follow the criteria for post - care of landfill site as mentioned in Schedule I of the Solid Waste Management Rules, 2016 and given below :
- (1) The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely :
 - (a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;
 - (b) Monitoring leachate collection system in accordance with the requirement;
 - (c) Monitoring of ground water in and around landfill;
 - (d) Maintaining and operating the landfill gas collection system to meet the standards.
 - (2) Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlement or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.
28. The Consentee shall maintain necessary precautions for prevention of bird menace in the said area.
29. The Consentee shall ensure & maintain proper drainage to divert run-off away from the active cell of the landfill.
30. The Consentee shall comply with the Noise standards laid down vide Gazette Notification of Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the proposed Diesel Generator Set of 150 KVA mentioned in the Consent Application. The Consentee shall provide and maintain the Acoustic Enclosure/ Acoustic Treated room for DG Set(s) in good condition and provide the adequate stack height for DG Set(s) to meet the prescribed standards/ norms. The Consentee shall not operate the DG Set(s) till compliance of the prescribed norms/standards for DG Sets. The D.G. Sets installed for construction purposes shall also comply with the prescribed norms/standards.
- Adequate stack height shall be provided with the DG Set(s) and the same shall be maintained.
 Stack height of the D.G. Set (in meter) = Height of the Building (in meter) + 0.2 $\sqrt{\text{KVA}}$.
31. The Consentee shall comply the other prescribed standards of Effluent / Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made there under including the Noise Pollution (Regulation and Control) Rules, 2000, as amended to date.
32. The Consentee shall take adequate measures for control of noise level, from its own sources within the premises in respect of noise, to less than 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between 6 AM and 10 PM and night time reckoned between 10 PM to 6 AM.
33. The Consentee shall use only Approved Fuel as per the Notification of Delhi Pollution Control Committee Dated 29.06.2018.
34. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the facility.
35. The Consentee shall install Continuous Ambient Air Quality Monitoring Station (CAAQMS) for the prescribed parameters as mentioned in the Notification of MoEF&CC Dated 16.01.2009 within the premises. Calibration of CAAQMS shall be carried out as per the Guidelines/ Protocols of CPCB.
36. The Consentee shall regularly monitor the Ambient Air Quality in and around landfill site at upwind and downwind locations as mentioned in the Environmental Clearance Issued by MoEF&CC on 29.10.2018. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.
37. The Consentee shall provide facilities for medical check-up including pre-medical check-up, annual medical examination, appropriate health education and free medical treatment during construction as well.

- as operation phase. The workers should be provided with safety appliances and certified handling equipment.
38. The Consentee is allowed to run the pollution control devices (LTP/ETP etc.) and collect and test the data. The trial for the aforesaid purposes is permitted within the period of maximum three months from the date of completion. The Consentee shall give prior intimation to DPCC of the dates on which trial would start and end. Thereafter, the Consentee shall apply for Consent to Operate along with requisite details and test reports to DPCC.
39. During construction phase, for control of dust pollution all precautionary measures should be ensured in compliance of Hon'ble National Green Tribunal order dated 04.12.2014 and 10.04.2015 in O.A. No. 21 of 2014 and O.A. No. 95 of 2014 in the matter of Yashwantrao Chavan Vs. Union of India and Ors. and Sanjay Kulkarni Vs. Union of India and Ors., notified by MoEF&CC, GOI vide Notification no. G.S.R. 94(E) dated 25.01.2018 and Hon'ble Supreme Court orders dated 13.01.2020 in WPC No. 13029/1985 titled M.C. Mehta Vs Union of India & others making the use of Anti-Smog Gun compulsory in the projects that require Environmental Clearance from the State/ Central level on site having built-up area of more than 20,000 sqm including excavation, material handling and other dust generating activities.
40. The Consentee shall abide by the Guidelines on Environmental Management of Construction and Demolition (C and D) Waste and Guidelines on Dust Mitigation Measure in Handling Construction Material and C and D Waste developed and published by CPCB available at www.cpcb.nic.in.
41. The Consentee shall ensure following during the construction phase of the Project :
- Transportation of Trucks/Vehicles does not lead to increase RSPM/Dust pollution.
 - Site safety and emergency plans.
 - Proper Parking facility for the vehicles.
 - On-site First Aid Medical facilities for labours and other staff.
 - Mobile Sanitary Facilities including toilets and bathrooms for labours and other staff. Waste water generated from mobile toilets/bathrooms shall be disposed only through the Authorised Vendor by Delhi Jal Board for treatment of the same in the Sewage Treatment Plant of Delhi Jal Board.
42. It will be the responsibility of the project proponent to obtain prior clearances/approval and ensure compliances under all other relevant Acts/ Rules/ Regulations/ guidelines/ instructions/ Court Orders/Tribunal Orders as applicable to this project before starting of the project.
43. The Consentee shall have a separate Environment Management Cell under the supervision of a Senior Executive to look after all the activities related to Environmental Issues, Control of Pollution and proper establishment, operation and maintenance of the Facility to meet the prescribed standards and comply with the provisions of the various applicable Pollution Control Laws. Senior Responsible Officer shall be deputed (24 x 7) to redress the complaints, if any, against the Facility, from the public etc. and his name & mobile no. shall be displayed at the main gate in bold letters.
44. This Consent is valid subject to the fulfillment of all the other statutory requirements of other Laws/ Acts/Rules as applicable.
45. The Consentee shall submit the Annual Report in Form III as prescribed under the Solid Waste Management, Rules, 2016 to Delhi Pollution Control Committee and concerned Local Body (South Delhi Municipal Corporation) on or before the 30th day of April every year.
46. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (as mentioned in MPD-2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.
47. The Consentee shall submit Environment Statement for each Financial Year ending 31st March in Form-V to DPCC.
48. The Consentee shall submit application for extension of the Consent / Consent to Operate, one month in advance of the expiry date of this Consent Order.



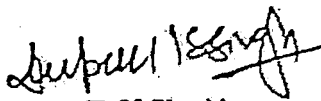
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SOUTH DELHI MUNICIPAL CORPORATION

In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned Consent conditions, Consent to Establish granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken.

Notwithstanding anything contained in this Consent to Establish order, Delhi Pollution Control Committee hereby reserves to it the right & powers to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date and the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

This issues in view of the Office Order F.No. DPCC/IT/EODB/2015/627-641 Dated 12.04.2016 & subsequent orders issued in this regard and as per the decisions taken by the Committee for II (a) Category Cases headed by Chairman, Delhi Pollution Control Committee.



(D.K. Singh)

Sr. Env. Engineer (WMC-II)

To,

✓ The Executive Engineer (QC) / WIE,
South Delhi Municipal Corporation,
Room No.6, Gate No. 4, Ambedkar Stadium,
New Delhi-110002

DEEPAK KR. SINGH
Senior Environment Engineer
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building,
Kashmere Gate, New Delhi-110006

Copy to :

1. The Addl. Chief Secretary, Urban Development Department, Govt. of NCT of Delhi, 9th Floor, Delhi Secretariat, I.P. Estate, New Delhi-110002.
2. The Commissioner, South Delhi Municipal Corporation (SDMC), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi-110002
3. The Chief Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, Delhi - 110005.
4. The Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi-110032.



Asst. Env. Engineer (WMC - II)

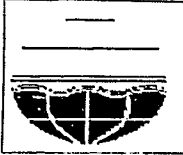
M.I. SIDDIQUI
AEE

EXECUTIVE ENGINEER (QC)
SOUTH DELHI MUNICIPAL CORPORATION

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ANSWER D

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
4th & 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/WMC-II/SLF / Tehkhand / Public Hearing/ 2018 /100-104

Dated: 18.01.2024

CONSENT ORDER

Name of the Unit : **Engineered Sanitary Landfill of Municipal Corporation of Delhi at Tehkhand, Okhla**

Address : Tehkhand Village, Okhla, Delhi – 110020

Date of Issuance : 18.01.2024

Activity : **Engineered Sanitary Landfill for Municipal Solid Waste**

This Consent to Operate is hereby granted under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 under **RED** Category. This Consent is subject to the Terms and Conditions enclosed herewith for compliance.

This Consent to Operate is being issued with reference to Consent Application ID No.10122673 Dated 06.10.2023, subsequent Information & Documents submitted to DPCC for 06 Months with **validity upto 05.04.2024.**

Enclosure: Terms and Conditions of Consent to Operate

Asstt. Environmental Engineer

(Verified by)

M.I. Siddiqui

Asstt. Environmental Engineer
Delhi Pollution Control Committee
5th Floor ISBT Building
Kashmere Gate Delhi-110006

Additional Director

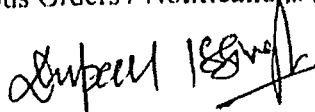
(Issuing Authority)

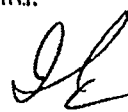
D. K. Singh

Additional Director
Delhi Pollution Control Committee
4th & 5th Floor, I.S.B.T. Building
Kashmere Gate, Delhi-110006

Terms and Conditions of Consent to Operate under the Air & Water Acts in respect of Engineered Sanitary Landfill of Municipal Corporation of Delhi for Municipal Solid Waste at Tehkhand, Okhla, Delhi -110020.

1. The Consent to Operate under the Air & Water Acts is granted for six month for the activity of Engineered Sanitary Landfill for Municipal Solid Waste at Tehkhand, Okhla, Delhi – 110020 with the condition that Project Proponent shall follow the specifications for Sanitary Landfills and other provisions of the Solid Waste Management Rules, 2016 and following conditions :
 - (i) Effluent Analysis Report of inlet and outlet of Leachate Treatment Plant shall be submitted from any of the NABL approved laboratory for the prescribed parameters **within 02 months**.
 - (ii) Online Continuous Effluent Monitoring System (OCEMS) for the treated effluent from as per the guidelines / norms of CPCB shall be installed and the real-time data shall be transferred to the servers of CPCB and DPCC. Calibration of OCEMS shall be carried out as per the Guidelines / Protocols of CPCB.
 - (iii) The facility shall ensure that online data of OCEMS shall be cross-checked with manual monitoring to validate the OCEMS results.
 - (iv) Piezometer wells shall be installed in and around the facility to monitor the ground water quality in consultation with DPCC / CPCB. Trend analysis of ground water quality shall be carried out in each season and information shall be submitted to DPCC and the Regional Office of MoEF&CC.
 - (v) Consentee shall develop & maintain adequate buffer zone / green belt along the periphery of the Facility in 3 Tiers to comply with conditions stipulated in Environmental Clearance given by MoEF&CC. A buffer zone of no development shall be maintained around the facility. Bamboo plantation shall be done at the boundary of the facility to prevent dust from the facility to the surrounding area.
2. The Consentee shall dispose only Ash / Inert material / Rejects including Ash / Inert / Rejects generated from existing Waste to Energy Plant at Okhla & Waste to Energy Plant at Tehkhand in the area of Municipal Corporation of Delhi in the Engineered Sanitary Landfill at Tehkhand.
3. The Consentee shall comply with the conditions prescribed by the Ministry of Environment, Forest and Climate Change (MOEF&CC), Govt. of India in the Environmental Clearance issued vide letter F. No. 10 – 8 / 2018 – IA- III Dated 29.10.2018.
4. The Consentee shall comply with the observations and the recommendations given by Central Empowered Committee vide Report dated 13.12.2017 in Application No. 1414 of 2017 and also mentioned in the Order dated 16.07.2018 of Hon'ble Supreme Court in Writ Petition(s) (Civil) No(s). 202/1995 in the matter of T. N. Godavarman Thirumulpad Versus Union of India and Ors.
5. The Consent is Activity specific and based on the information provided in the Consent Application along with the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee (DPCC). The Consentee shall apply for fresh consent in case of any change in the activity / process.
6. The Consentee shall display the Name of the Facility along with its Address, Name of the Project Incharge / Director etc., Contact Phone No(s) and its Activities on a Display Board to be placed / fixed at the main gate of the Facility.
7. The Consentee shall not extract Ground Water, without permission from Delhi Jal Board / CGWA, as per the various Orders / Notifications issued in this regard.





8. The Consentee shall operate & maintain the Engineered Sanitary Landfill as per the provisions of Solid Waste Management Rules, 2016, Guidelines of Ministry of Urban Development, Govt. of India and Central Pollution Control Board in this regard from time to time. Temporary storage facility for solid waste shall be established at the landfill site to accommodate the waste in case of non-operation of facility during emergency or natural calamities.
9. The Consentee shall comply with the provisions of the Environment (Protection) Act, 1986, as amended to date and Rules made thereunder including following Rules :
- Solid Waste Management Rules, 2016, as amended to date.
 - Construction and Demolition Waste Management Rules, 2016, as amended to date.
 - The Plastic Waste Management Rules, 2016, as amended to date.
 - The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date.
 - E-Waste (Management) Rules, 2022 , as amended to date.
 - The Battery Waste Management Rules, 2022, as amended to date,
 - The Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date,

All such wastes if generated from the facility will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor Authorised by MOEF&CC / Central Pollution Control Board / State Pollution Control Board / Committee / DPCC.

10. The Consentee shall provide and properly maintain the following facilities :
- Fencing / Hedging of the site.
 - Proper gate to monitor incoming vehicles to prevent entry of unauthorised persons and stray animals.
 - Concreted / Paved Approach & Internal Roads to avoid generation of dust particles due to vehicular movement and to ensure free movement of vehicles and other machinery.
 - Waste inspection facility to monitor waste brought in for landfilling.
 - Office facility for record keeping & shelter for keeping equipment and machinery including pollution monitoring equipment. Records / Log Books of Municipal Solid Waste Received for disposal / landfilling, Materials Recovered / Recycled etc. on daily basis.
 - Weigh Bridge to measure quantity of waste brought at the facility, Fire Protection Equipment and other facilities as may be required.
 - Utilities such as drinking water and sanitary facilities (preferably washing / bathing facilities for workers) and lighting arrangements for easy landfill & other operations during night hours.
 - Safety provisions including health inspections of workers.
 - Parking, cleaning, washing of transport vehicles carrying solid waste. The wastewater so generated to be treated in the Leachate Treatment Plant (LTP/ETP) to meet the prescribed standards.
11. The Consentee shall manage the Odour from the facility as per the guidelines of CPCB issued from time to time.
12. The Consentee shall not use fresh water except for potable use. Potable water requirement of one KLD will be sourced from Delhi Jal Board and for other usage Treated Water from Okhla STP shall be used.
13. The Consentee shall not discharge any Trade Effluent (including Leachate) or Sewage Effluent from the premises of the facility.

Quantum of Effluent Discharge from the facility (i) Trade Effluent - Nil

(ii) Sewage / Domestic Effluent -- Nil.

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14. The Consentee shall properly collect all the leachate, wheel wash water (from washing of wheels of incoming and outgoing vehicles using Mechanical Wheel Washer) & other waste water including rain water runoff generated from the facility from various sources, treat the same in Leachate Treatment Plant (LTP) / Effluent Treatment Plant (ETP) of 100 KLD Capacity followed by MEE (Multiple Effect Evaporator). Toxicity Characteristic Leaching Procedure (TCLP) tests shall be performed on leachate. The facility for handling, storage and disposal of LTP/ETP sludge shall be provided. The Consentee shall use / recycle treated effluent from LTP/ETP within the premises of the facility e.g. in Horticulture, Green Belt / Plantation etc. to achieve zero liquid discharge. Leachate Treatment Plant (LTP) / Effluent Treatment Plant (ETP) installed shall meet the prescribed standards as given at Annexure - I.

Electromagnetic Flow Meters shall be provided and maintained at the Inlet & Outlet of the Leachate Treatment Plant (LTP)/ Effluent Treatment Plant (ETP) to measure the quantity of Leachate & waste water generated from other sources and its treatment. No Bypass (Pipe / Drain) shall be provided. Records /Logbooks shall be maintained on daily basis for the operation & maintenance of the Leachate Treatment Plant (LTP) / Effluent Treatment Plant (ETP) including Leachate & waste water generated from other sources received, treated & used/recycled, use of various chemicals, Quality of Waste Water at Inlet and outlet of LTP, functioning of various units of LTP/ETP including mechanical Equipment / Parts etc. and shall be produced during the inspection of DPCC official(s).

In no case, leachate shall be released into open environment and arrangements shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the concerned authority.

15. The Consentee shall treat the waste water generated from toilets & bathrooms in septic tank and dispose the septic tank effluent / septage only through the Authorised Vendor by Delhi Jal Board for treatment of the same in the Sewage Treatment Plant of Delhi Jal Board.
16. The Consentee shall monitor Ground Water Quality for physico-chemical parameters through any of the NABL Laboratory registered with MoEF&CC/CPCB and maintain record by providing piezometric wells along the flow channel (up and down).
17. The Consentee shall follow the criteria for specifications for land filling operations and closure on completion of land filling as mentioned in Schedule I of Solid Waste Management Rules, 2016 including following :
- (i) Waste for land filling shall be compacted in thin layers using heavy compactors to achieve high density of the waste.
 - (ii) The landfill cell shall be covered at the end of each working day with minimum 10 cm of soil, inert debris or construction material.
 - (iii) Prior to the commencement of monsoon season, an intermediate cover of 40-65 cm thickness of soil shall be placed on the landfill with proper compaction and grading to prevent infiltration during monsoon. Proper drainage shall be constructed to divert run-off away from the active cell of the landfill.
 - (iv) After completion of landfill, a final cover shall be designed to minimise infiltration and erosion. The final cover shall meet the following specifications, namely :--
 - a) The final cover shall have a barrier soil layer comprising of 60 cm of clay or amended soil with permeability coefficient less than 1×10^{-7} cm/sec.
 - b) On top of the barrier soil layer, there shall be a drainage layer of 15 cm.
 - c) On top of the drainage layer, there shall be a vegetative layer of 45 cm to support natural plant growth and to minimize erosion.

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18. The Consentee shall follow the criteria for pollution prevention as mentioned in Schedule I of Solid Waste Management Rules, 2016 and arrangement shall be made to prevent leachate runoff from landfill area entering any drain, stream, river, lake or pond. Rain water runoff from the landfill area shall be collected and treated in the LTP/ETP.
19. The Consentee shall adopt and implement adequate safeguards to avoid any contamination of surface as well as ground water as specified in the Acts / Rules.
20. The Consentee shall ensure that adequate measures are taken to minimize the overland surface water flow (especially during monsoon season) in and around the landfill site.
21. The Consentee shall follow criteria for water quality monitoring as mentioned in Schedule I of Solid Waste Management Rules, 2016 including following :
- (i) Baseline data of ground water quality in the area shall be collected and kept in record for future reference. The ground water quality within 50 meter of the periphery of landfill site shall be periodically monitored covering different seasons in a year that is, summer, monsoon and post monsoon period to ensure that the ground water is not contaminated.
 - (ii) Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality.
 - (iii) The specifications for drinking water quality shall be applicable for monitoring purpose and the same is given at Annexure - II.
22. The Consentee shall provide and maintain landfill gas control system including gas collection system at landfill site to minimize odour, prevent off-site migration of gases and to protect vegetation planted on the rehabilitated landfill surface. For enhancing landfill gas recovery, use of geo-membranes in cover systems along with gas collection wells should be considered. The concentration of methane gas at the landfill site shall not exceed 25% of the Lower Explosive Limit (LEL). The landfill gas collected from the facility shall be utilized for either direct thermal applications or power generation, as per viability. Otherwise, landfill gas shall be burnt (flared) and shall not be allowed to escape directly to the atmosphere or for illegal tapping. Passive venting shall be allowed in case if its utilisation or flaring is not possible.
23. The Consentee shall provide and maintain a vegetative cover over the completed site in accordance with the following specifications : (i) Locally adopted non-edible perennial plants that are resistant to drought and extreme temperatures shall be planted (ii) The selection of plants should be of such variety that their roots do not penetrate more than 30 cms. This condition shall apply till the landfill is stabilized. (iii) Selected plants shall have ability to thrive on low nutrient soil with minimum nutrient addition (iv) Plantation to be made in sufficient density to minimize soil erosion (v) Green belts shall be developed all around the boundary of the landfill in consultation with Delhi Pollution Control Committee.
24. The Consentee shall follow the criteria for post – care of landfill site as mentioned in Schedule I of the Solid Waste Management Rules, 2016 and given below :
- (1) The post-closure care of landfill site shall be conducted for at least fifteen years and long term monitoring or care plan shall consist of the following, namely :
 - (a) Maintaining the integrity and effectiveness of final cover, making repairs and preventing run-on and run-off from eroding or otherwise damaging the final cover;
 - (b) Monitoring leachate collection system in accordance with the requirement;
 - (c) Monitoring of ground water in and around landfill;
 - (d) Maintaining and operating the landfill gas collection system to meet the standards.
 - (2) Use of closed landfill sites after fifteen years of post-closure monitoring can be considered for human settlement or otherwise only after ensuring that gaseous emission and leachate quality analysis complies with the specified standards and the soil stability is ensured.

Adipati Singh

[Signature]

25. The Consentee shall maintain necessary precautions for prevention of bird menace in the said area.
26. The Consentee shall ensure & maintain proper drainage to divert run-off away from the active cell of the landfill.
27. The Consentee shall comply with the Noise standards laid down vide Gazette Notification of Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, in case of providing Diesel Generator Set at the facility. The Consentee shall provide and maintain the Acoustic Enclosure/ Acoustic Treated room for DG Set(s) in good condition and provide the adequate stack height for DG Set(s) to meet the prescribed standards/ norms. The Consentee shall not operate the DG Set(s) till compliance of the prescribed norms/standards for DG Sets.
- Adequate stack height shall be provided with the DG Set(s) and the same shall be maintained.
Stack height of the D.G. Set (in meter) = Height of the Building (in meter) + 0.2 $\sqrt{\text{KVA}}$.
28. The Consentee shall comply the other prescribed standards of Effluent / Emissions as prescribed and as applicable under the provisions of the Environment (Protection) Act, 1986, as amended to date and the various Rules made there under including the Noise Pollution (Regulation and Control) Rules, 2000, as amended to date.
29. The Consentee shall take adequate measures for control of noise level, from its own sources within the premises in respect of noise, to less than 75 dB (A) Leq during day time and 70 dB (A) Leq during night time to meet the prescribed ambient noise standards. Day time is reckoned between to 6 AM and 10 PM and night time reckoned between 10 PM to 6 AM.
30. The Consentee shall use only Approved Fuel as per the Notification of Delhi Pollution Control Committee Dated 29.06.2018 as amended to date.
31. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the facility.
32. The Consentee shall install Continuous Ambient Air Quality Monitoring Station (CAAQMS) for the prescribed parameters as mentioned in the Notification of MoEF&CC Dated 16.01.2009 within the premises. Calibration of CAAQMS shall be carried out as per the Guidelines/ Protocols of CPCB.
33. The Consentee shall regularly monitor the Ambient Air Quality in and around landfill site at upwind and downwind locations as mentioned in the Environmental Clearance issued by MoEF&CC on 29.10.2018. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.
34. The Consentee shall provide facilities for medical check-up including pre-medical check-up, annual medical examination, appropriate health education and free medical treatment. The workers should be provided with safety appliances and certified handling equipment.
35. It will be the responsibility of the project proponent to obtain prior clearances /approval and ensure compliances under all other relevant Acts/ Rules/ Regulations/ guidelines/ instructions/ Court Orders/Tribunal Orders as applicable to this project.
36. This Consent is valid subject to the fulfillment of all the other statutory requirements of other Laws/ Acts/Rules as applicable.
37. The Consentee shall submit the **Annual Report in Form III** as prescribed under the Solid Waste Management, Rules, 2016 to Delhi Pollution Control Committee and concerned Local Body (South Delhi Municipal Corporation) on or before the 30th day of April every year.
38. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (as mentioned in MPD-2021) which are prohibited in National Capital Territory of Delhi, as per Master Plan of Delhi.

Deepali Singh

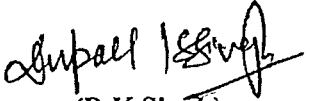
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39. The Consentee shall submit Environment Statement for each Financial Year ending 31st March in Form-V to DPCC.
40. The Consentee shall submit application for extension of Consent to Operate one month in advance of the expiry date of this Consent Order.

In the event of any information furnished by the Consentee found to be false OR in case of failure to comply with any of the above mentioned Consent conditions, Consent to Operate granted through this Consent Order shall be deemed to be revoked without any notice and necessary action as per law shall be taken.

Notwithstanding anything contained in this Consent to Operate order, Delhi Pollution Control Committee hereby reserves to it the right & powers to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air (Prevention and Control of Pollution) Act, 1981, as amended to date and the Water (Prevention and Control of Pollution) Act, 1974, as amended to date.

This issues in view of the Office Order F.No. DPCC/IT/EODB/2015/627-641 Dated 12.04.2016 & subsequent orders issued in this regard and as per the decisions taken by the Committee for II (a) Category Cases headed by Chairman, Delhi Pollution Control Committee .


(D.K.Singh)

Additional Director (WMC-II)

To,

The Executive Engineer (QC) / WtE,
Municipal Corporation of Delhi,
Room No 6, Gate No. 4, Ambedkar Stadium,
New Delhi -110002

D. K. Singh
Additional Director
Delhi Pollution Control Committee
4th & 5th Floor, I.S.B.T. Building
Kashmere Gate, Delhi - 110006

Copy to:

1. The Addl. Chief Secretary, Urban Development Department , Govt. of NCT of Delhi, 9th Floor, Delhi Secretariat, I.P. Estate, New Delhi -110002.
2. The Commissioner, Municipal Corporation of Delhi (MCD), 9th Floor, Dr. S.P.M Civic Center, JLN Marg, New Delhi- 110002
3. The Chief.Executive Officer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, Karol Bagh, Delhi -05.
4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.

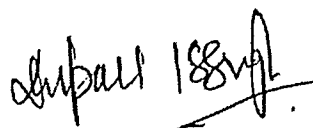

(M.I. Siddiqui)

Asst. Env. Engineer (WMC - II)

M.I. Siddiqui
Asstt. Environmental Engineer
Delhi Pollution Control Committee
5th Floor ISBT Building
Kashmere Gate Delhi-110006

Standards for Treated Leachates & Other Waste Water

S.No.	Parameter		Standards
1.	Suspended Solids, mg/l, max	Not to Exceed	100
2.	Oil and Grease, mg/l, max	Not to Exceed	10
3.	Dissolved Solids (inorganic) mg/l, max.	Not to Exceed	2100
4.	pH value		5.5 to 9.0
5.	Ammonical Nitrogen (as N), mg/l, max.	Not to Exceed	50
6.	Total Kjeldahl Nitrogen (as N), mg/l, max.	Not to Exceed	100
7.	Biochemical Oxygen Demand (3 days at 27° C). mg/l, max	Not to Exceed	30
8.	Chemical Oxygen Demand, mg/l. max.	Not to Exceed	250
9.	Arsenic (as As), mg/l, max	Not to Exceed	0.2
10.	Mercury (as Hg), mg/l, max	Not to Exceed	0.01
11.	Lead (as Pb), mg/l, max	Not to Exceed	0.1
12.	Cadmium (as Cd), mg/l, max	Not to Exceed	2.0
13.	Total Chromium (as Cr), mg/l, max.	Not to Exceed	2.0
14.	Copper (as Cu), mg/l, max.	Not to Exceed	3.0
15.	Zinc (as Zn), mg/l, max.	Not to Exceed	5.0
16.	Nickel (as Ni). mg/l. max	Not to Exceed	3.0
17.	Cyanide (as CN), mg/l, max.	Not to Exceed	0.2
18.	Chloride (as Cl), mg/l, max.	Not to Exceed	1000
19.	Fluoride (as F), mg/l, max	Not to Exceed	2.0
20.	Phenolic compounds (as C ₆ H ₅ OH) mg/l, max.	Not to Exceed	1.0



D. K. Singh
Additional Director
Delhi Pollution Control Committee
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Kashmere Gate, Delhi-110006




M.I. Siddiqui
Asstt. Environmental Engineer
Delhi Pollution Control Committee
5th Floor ISBT Building
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Annexure- IISpecifications for Drinking Water Quality for Monitoring Purpose

S. No.	Parameters	Desirable Limit (mg/l except for pH) [IS 10500 : 2012, Edition 2.2 (2003- 09)]
1.	Arsenic	0.01
2.	Cadmium	0.01
3.	Chromium(as Cr ⁶⁺)	0.05
4.	Copper	0.05
5.	Cyanide	0.05
6.	Lead	0.05
7.	Mercury	0.001
8.	Nickel	-
9.	Nitrate as NO ₃	45.0
10.	pH	6.5-8.5
11.	Iron	0.3
12.	Total Hardness (as CaCO ₃)	300.0
13.	Chlorides	250
14.	Dissolved Solids	500
15.	Phenolic Compounds (as C ₆ H ₅ OH)	0.001
16.	Zinc	5.0
17.	Sulphate (as SO ₄ ²⁻)	200


D. K. Singh
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 Delhi Pollution Control Committee
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